CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH AT BANGALORE MISCELLANEOUS APPLICATION NO.170/00512/2017

IN

ORIGINAL APPLICATION NO.170/00420/2016

DATED THIS THE 15TH DAY OF MARCH, 2018

HON'BLE DR K. B SURESH....MEMBER (J)

1. Union of India, Through the Secretary, Ministry of Finance, Department of Revenue, Government of India, New Delhi – 110 001.

2. The Pr. Chief Commissioner of Income Tax (CCA),

C.R. Building, Bangalore – 560 001 ... Applicants in MA/Respondents in OA

(By Shri.M.V. Rao, Senior Panel Counsel)

Vs.

T.C. Gupta,
S/o Shri Gyan Chand Gupta,
Aged about 61 years,
R/o E-43, Golden Enclave,
Old Airport Road,
Bangalore – 560 017,
Retired on 30.09.2014 as
Joint Commissioner of Income Tax, Bangalore

...Respondent in MA/Applicant in OA

(By Party-in-Person)

ORDER (ORAL)

HON'BLE DR K.B.SURESH, MEMBER (J)

We had looked into the matter for extension. We have already found that there is inordinate delay on the part of the respondents but in view of the

MA.170/00512/2017/CAT/Bangalore

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persuasion of Shri M.V. Rao, learned counsel for the original respondents, we grant the respondents two more week's time. There will be a specific direction to the Secretary of the UPSC to expedite the matter. Registry to send a copy of this order directly to UPSC as well as the Secretary of financial services. This may be taken as very important as the applicant is already retired and a senior citizen and has not got his retirement benefits till now. A copy of this order to be given to both parties.

2. MA for extension of time is allowed to this extent. No order as to costs.

(DR K B SURESH) MEMBER (J)

/ksk/

Annexures referred to by the Applicants in MA No.170/00512/2017

Annexure MA1 : Copy of judgment of Central Administrative Tribunal, Bangalore Bench in OA No. 170/00420/2016 dated 23.10.2017.

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